

**PUBLIC ANNOUNCEMENT UNDER REGULATION 15(1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA  
(SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED**

Open offer for acquisition of up to 46,02,27,170 fully paid-up equity shares of face value of Rs. 2 each (“Equity Share”), representing 26.00% of the Expanded Voting Share Capital (as defined below) of Hathway Cable and Datacom Limited (the “Target Company”), from the Public Shareholders (as defined below) of the Target Company by Jio Content Distribution Holdings Private Limited (“JCDHPL” or “Acquirer 1”), Jio Internet Distribution Holdings Private Limited (“JIDHPL” or “Acquirer 2”) and Jio Cable and Broadband Holdings Private Limited (“JCBHPL” or “Acquirer 3”) (hereinafter Acquirer 1, Acquirer 2 and Acquirer 3 are collectively referred to as the “Acquirers”) together with Reliance Industries Limited (“RIL” or “PAC 1”), Digital Media Distribution Trust (“Trust” or “PAC 2”), Reliance Content Distribution Limited (“RCDL” or “PAC 3”) and Reliance Industrial Investments and Holdings Limited (“RIIHL” or “PAC 4”) (hereinafter PAC 1, PAC 2, PAC 3 and PAC 4 are collectively referred to as the “PACs”), in their capacity as the persons acting in concert with the Acquirers (“Offer” or “Open Offer”).

This public announcement (“**Public Announcement**” or “**PA**”) is being issued by JM Financial Limited (“**Manager to the Offer**”) for and on behalf of the Acquirers and the PACs, to the Public Shareholders of the Target Company pursuant to and in compliance with Regulations 3(1) and 4, and other applicable regulations of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeover) Regulations, 2011 and subsequent amendments thereto (the “**SEBI (SAST) Regulations**”).

For the purpose of this Public Announcement, the following terms have the meanings assigned to them below:

- a) “**Expanded Voting Share Capital**” shall mean the total voting equity share capital of the Target Company on a fully diluted basis expected as of the 10<sup>th</sup> (Tenth) working day from the closure of the tendering period for the Offer. This includes 90,88,10,000 Equity Shares to be allotted by the Target Company to the Acquirers in terms of the SSA (as defined below), subject to the approval of the shareholders of the Target Company and other statutory/ regulatory approvals.
- b) “**Public Shareholders**” shall mean all the public shareholders of the Target Company who are eligible to tender their Equity Shares in the Offer, except: (i) the Acquirers and the PACs; and (ii) parties to the underlying SSA and SHA (as defined below) including persons deemed to be acting in concert with such parties to the SSA and SHA, as the case may be.

## 1. Offer Details

- **Offer Size:** The Acquirers and PACs hereby make this Offer to the Public Shareholders of the Target Company to acquire up to 46,02,27,170 Equity Shares (“**Offer Shares**”), constituting 26.00% of the Expanded Voting Share Capital, at a price of Rs. 32.35 per Offer Share aggregating to a total consideration of Rs. 1,488.83 crore (assuming full acceptance) (the “**Offer Size**”), subject to the terms and conditions mentioned in this Public Announcement and to be set out in the detailed public statement (“**DPS**”) and the letter of offer (“**LoF**”) that are proposed to be issued in accordance with the SEBI (SAST) Regulations.
- **Price/ Consideration:** The Offer is made at a price of Rs. 32.35 per Offer Share (the “**Offer Price**”) which has been determined in accordance with Regulation 8(2) of the SEBI (SAST) Regulations. Assuming full acceptance of the Offer, the total consideration payable in the Offer will be Rs. 1,488.83 crore.
- **Mode of Payment:** The Offer Price will be paid in cash, in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations.
- **Type of Offer:** The Offer is a mandatory offer made by the Acquirers and the PACs in compliance with Regulations 3(1) and 4 of SEBI (SAST) Regulations. This Offer is not subject to any minimum level of acceptance.

## 2. Transaction which has triggered the Offer obligations (“Underlying Transaction”)

Details of Underlying Transaction <sup>(1)</sup>						
Type of Transaction (direct/ indirect)	Mode of Transaction (Agreement/ Allotment/ market purchase)	Shares/ Voting rights acquired/ proposed to be acquired		Total Consideration for shares/ Voting Rights (VR) acquired (Rs. in crore)	Mode of payment (Cash/ securities)	Regulation which has triggered
		Number	% vis a vis total equity/ voting capital <sup>(2)</sup>			
Direct	1) The board of directors of the Target Company passed a board resolution on October 17, 2018 (“ <b>Board Resolution</b> ”), authorizing the issuance and	<ul style="list-style-type: none"> <li>• Acquirer 1: 53,46,98,609 Equity Shares</li> <li>• Acquirer 2: 21,42,96,755</li> </ul>	<ul style="list-style-type: none"> <li>• Acquirer 1: 30.21%</li> <li>• Acquirer 2: 12.11%</li> </ul>	<ul style="list-style-type: none"> <li>• Acquirer 1: Rs. 1,729.75 crore</li> <li>• Acquirer 2: Rs. 693.25 crore</li> </ul>	Cash	Regulations 3 (1) and 4 of the SEBI (SAST) Regulations.

Details of Underlying Transaction <sup>(1)</sup>						
Type of Transaction (direct/ indirect)	Mode of Transaction (Agreement/ Allotment/ market purchase)	Shares/ Voting rights acquired/ proposed to be acquired		Total Consideration for shares/ Voting Rights (VR) acquired (Rs. in crore)	Mode of payment (Cash/ securities)	Regulation which has triggered
		Number	% vis a vis total equity/ voting capital <sup>(2)</sup>			
	allotment of 90,88,10,000 Equity Shares at a price of Rs. 32.35 per Equity Share, to the Acquirers by way of a preferential allotment (“ <b>Preferential Allotment</b> ”) for a total consideration of Rs. 2,940.00 crore. The details of the Preferential Allotment are set out in the share subscription agreement dated October 17, 2018 entered into among the Acquirers, Target Company and the existing promoters of the Target Company (“ <b>SSA</b> ”).	<ul style="list-style-type: none"> <li>Equity Shares</li> <li>• Acquirer 3: 15,98,14,636 Equity Shares</li> <li>• Total: 90,88,10,000 Equity Shares</li> </ul>	<ul style="list-style-type: none"> <li>• Acquirer 3: 9.03%</li> <li>• Total: 51.34%</li> </ul>	<ul style="list-style-type: none"> <li>• Acquirer 3: Rs. 517.00 crore</li> <li>• Total: Rs. 2,940.00 crore</li> </ul>		
	2) Shareholder’s agreement dated October 17, 2018 entered into among the Acquirers, Target Company and the existing promoters of the Target Company (“ <b>SHA</b> ”).	-	-	-	-	

Notes:

- 1) Upon completion of the Underlying Transaction, the Acquirers will be in sole control of the Target Company.
- 2) As a percentage of the Expanded Voting Share Capital.

3. Acquirers/ PACs

Details	Acquirer 1	Acquirer 2	Acquirer 3	PAC 1	PAC 2	PAC 3	PAC 4	Total
Name of Acquirers/ PACs	Jio Content Distribution Holdings Private Limited	Jio Internet Distribution Holdings Private Limited	Jio Cable and Broadband Holdings Private Limited	Reliance Industries Limited	Digital Media Distribution Trust represented by its trustees (i) Reliance Media Transmission Private Limited, (ii) Shri Madhusudana Siva Prasad Panda and (iii) Shri Atul S. Dayal	Reliance Content Distribution Limited	Reliance Industrial Investments and Holdings Limited	-
Address	9th Floor, Maker Chambers IV, 222, Nariman Point, Mumbai 400021, India	9th Floor, Maker Chambers IV, 222, Nariman Point, Mumbai 400021, India	9th Floor, Maker Chambers IV, 222, Nariman Point, Mumbai 400021, India	3rd Floor, Maker Chambers IV, 222, Nariman Point, Mumbai 400021, India	9th Floor, Maker Chambers IV, 222, Nariman Point, Mumbai 400021, India	9th Floor, Maker Chambers IV, 222, Nariman Point, Mumbai, 400021, India	9th Floor, Maker Chambers IV, 222, Nariman Point, Mumbai 400021, India	-
Name(s) of persons in	Trust	Trust	Trust	Please refer to note 1	The trustees of the Trust are	Wholly owned	Wholly owned	-

Details	Acquirer 1	Acquirer 2	Acquirer 3	PAC 1	PAC 2	PAC 3	PAC 4	Total
control/ promoters of Acquirers/ PACs where Acquirers/ PACs are companies				below for the names of the promoter and promoter group of RIL	(i) Reliance Media Transmission Private Limited, (ii) Shri Madhusudana Siva Prasad Panda and (iii) Shri Atul S. Dayal. RIIHL is the protector of the Trust	subsidiary of RIL through RIIHL	subsidiary of RIL	
Name of the Group, if any, to which the Acquirers/ PACs belongs to	Reliance Group	Reliance Group	Reliance Group	Reliance Group	Reliance Group	Reliance Group	Reliance Group	-
Pre- transaction shareholding: • Number • % of total share capital	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
Proposed shareholding after the	53,46,98,609 Equity Shares (30.21% of	21,42,96,755 Equity Shares (12.11% of the	15,98,14,636 Equity Shares (9.03% of the	Nil	Nil	Nil	Nil	90,88,10,000 Equity Shares (51.34% of the

Details	Acquirer 1	Acquirer 2	Acquirer 3	PAC 1	PAC 2	PAC 3	PAC 4	Total
acquisition of shares which triggered the Offer	the Expanded Voting Share Capital)	Expanded Voting Share Capital)	Expanded Voting Share Capital)					Expanded Voting Share Capital)
Proposed shareholding after the acquisition of shares (including Offer Shares assuming full acceptance) which triggered the Open Offer	80,54,73,389 Equity Shares (45.50% of the Expanded Voting Share Capital)	32,28,17,996 Equity Shares (18.24% of the Expanded Voting Share Capital)	24,07,45,785 Equity Shares (13.60% of the Expanded Voting Share Capital)	Nil	Nil	Nil	Nil	1,36,90,37,170 Equity Shares (77.34% of the Expanded Voting Share Capital) <sup>(2)</sup>
Any other interest in the Target Company	None	None	None	Please refer to note 3 below	None	None	None	

Notes:

1) The names of the promoter and promoter group of RIL as disclosed by it to the stock exchanges under Regulation 31 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as of September 30, 2018 are as follows:

**Individuals:** M D Ambani, Nita Ambani, Isha M Ambani, Akash M Ambani, Anant M Ambani and K D Ambani.

**Body Corporates and Others:** Devarshi Commercials LLP, Srichakra Commercials LLP, Karuna Commercials LLP, Tattvam Enterprises LLP, Reliance Industries Holding Private Ltd, Shreeji Comtrade LLP, Shrikrishna Tradecom LLP, Svar Enterprises LLP, Reliance Welfare Association, Vasuprada Enterprises LLP, Reliance Industrial Infrastructure Limited, Exotic Officeinfra Private Limited, Carat Holdings and

*Trading Co Pvt Ltd, Neutron Enterprises Private Limited, Futura Commercials Private Limited, Kankhal Trading LLP, Bhuvanesh Enterprises LLP, Ajitesh Enterprises LLP, Badri Commercials LLP, Abhayaprada Enterprises LLP, Trilokesh Commercials LLP, Taran Enterprises LLP, Pitambar Enterprises LLP, Adishesh Enterprises LLP, Rishikesh Enterprises LLP, Pavana Enterprises LLP, Kamalakar Enterprises LLP, Narahari Enterprises LLP, Chakradev Enterprises LLP, Chakradhar Commercials LLP, Chakresh Enterprises LLP, Chhatrabhuj Enterprises LLP, Harinarayan Enterprises LLP, Janardan Commercials LLP, Samarjit Enterprises LLP, Shripal Enterprises LLP, Synergy Synthetics Private Limited, Vishatan Enterprises LLP, Elakshi Commercials Private Limited, Pinakin Commercials Private Limited, Anuprabha Commercials Private Limited, Manuvidya Commercials Private Limited, Nirahankara Commercials Private Limited, Vandhya Commercials Private Limited, Reliance Life Sciences Private Limited, Sikka Ports & Terminals Limited (Previously known as Reliance Ports and Terminals Limited), Jamnagar Utilities and Power Private Limited (Previously known as Reliance Utilities and Power Private Limited), EWPL Holdings Private Limited (Previously known as Reliance Utilities Private Limited) and Petroleum Trust (through Trustees for sole beneficiary-M/s Reliance Industrial Investments and Holdings Ltd.).*

- 2) *In the event the shareholding of the promoter and promoter group in the Target Company, after the completion of the Offer, exceeds 75% of the Expanded Voting Share Capital of the Target Company, the Acquirers will ensure compliance with the minimum public shareholding requirements in such manner and timelines prescribed under applicable law.*
- 3) *TV18 Broadcast Limited and its subsidiary, IndiaCast Media Distribution Private Limited, subsidiaries of Network18 Media & Investments Limited (“NW18”), have entered into agreements with the Target Company and/ or its affiliates in connection with the distribution of Network18 Group’s television channels and other related services. Independent Media Trust (of which RIL is the sole beneficiary) owns and controls 73.15% of the paid-up equity share capital of NW18 (directly and indirectly through companies wholly owned and controlled by it).*

#### **4. Details of selling shareholders, if applicable**

Not applicable.

#### **5. Target Company**

- **Name:** Hathway Cable and Datacom Limited.
- **Registered Office:** Rahejas, 4th Floor, Corner of Main Avenue & V. P. Road, Santacruz (W), Mumbai – 400054, India.
- **Exchanges where listed:** The Equity Shares of the Target Company are listed on BSE Limited (“BSE”) and National Stock Exchange of India Limited (“NSE”).

## 6. Other Details

- Further details of the Offer shall be published in the DPS which shall be published on or before October 25, 2018 i.e. within 5 (five) working days from the Public Announcement as required under Regulation 13(4) of the SEBI (SAST) Regulations. The DPS shall contain details of the Offer including information on the Offer Price, the Acquirers, the PACs, the Target Company, the background to the Offer (including details of and conditions precedent to the Offer and completion of the transactions contemplated by the transaction agreements), the statutory approvals required for the Offer and details of financial arrangements and other terms of the Offer. The DPS will be published, as required by Regulation 14(3) of the SEBI (SAST) Regulations, in all editions of any one English national daily newspaper with wide circulation, any one Hindi national daily newspaper with wide circulation, any one regional language daily newspaper with wide circulation at the place where the registered office of the Target Company is situated, and any one regional language daily newspaper at the place of the stock exchange where the maximum volume of trading in the Equity Shares was recorded during the 60 (sixty) trading days preceding the date of this Public Announcement i.e. Mumbai.
- The Acquirers and PACs, and their respective directors and trustees accept full responsibility for the information contained in this Public Announcement. The Acquirers and PACs undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations and that they have adequate financial resources for meeting the Offer obligations.
- This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations.
- This Offer is not conditional upon any minimum level of acceptance as per Regulation 19(1) of the SEBI (SAST) Regulations.
- The completion of the Offer is subject to receipt of statutory approvals required, to be set out in the DPS and LoF.

Issued by the **Manager to the Offer**



### **JM Financial Limited**

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**On behalf of the Acquirers and the PACs**

Jio Content Distribution Holdings Private Limited (Acquirer 1)

Jio Internet Distribution Holdings Private Limited (Acquirer 2)

Jio Cable and Broadband Holdings Private Limited (Acquirer 3)

Reliance Industries Limited (PAC 1)

Digital Media Distribution Trust represented by its trustees Reliance Media Transmission Private Limited, Shri Madhusudana Siva Prasad Panda and Shri Atul S. Dayal (PAC 2)

Reliance Content Distribution Limited (PAC 3)

Reliance Industrial Investments and Holdings Limited (PAC 4)

**Place: Mumbai**

**Date: October 17, 2018**